

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:780

ANSWERED ON:10.12.2013

CRIME BY POLICE PERSONNEL

Bauri Smt. Susmita;Chaudhary Shri Arvind Kumar;Jeyadural Shri S. R.;Putul Kumari Smt.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of corruption/criminal offences by the State Police personnel have been reported in the country;
- (b) if so, the total number of such cases reported, police personnel arrested and the action taken against them, rank-wise crime-wise and State-wise including Delhi Police; and
- (c) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): As per National Crime Records Bureau (NCRB) report titled "Crime in India", a total 205 cases of Human Right Violence (which includes crime heads like, disappearance of persons, illegal detention/ arrest, fake encounter killings, violation against terrorists/extremists, extortion, torture, false implication, failure in taking action, indignity to women, atrocities on SC/ST and others) were registered against police personnel in 2012.

(b) & (c): As per the Seventh Schedule to the Constitution of India, "Police" is a State Subject. It is primarily the responsibility of the State Governments to appropriately prevent and ensure non-occurrence of police atrocities. The Central Government only issues advisories from time to time as per need. However, The details of cases registered, police personnel charge sheeted and police personnel convicted states/UT wise (including Delhi Police) with regard to above said crimes by police personnel in 2012 are enclosed at Annexure – I.